

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF FEBRUARY, 2002

Original Application No.168 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Ahmad Zaman Khan, a/a 47 years
S/o Shri H.U.Khan, resident of
150/77-A, Muir Road, Rajapur,
Allahabad.

... Applicant

(By Adv: Shri B.P.Shukla)

versus

1. The Union of India, owned and represented by Railway Board, Notice to be served upon the Secretary, Railway Board, Ministry of Railways, rail Bhawan, new Delhi.
2. the General Manager, Northern Railway, Baroda House, New Delhi.
3. The Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, New Delhi.
4. The General Manager, Central Organization of Railway Electrification, Allahabad.
5. The Financial Advisor & Chief Accounts Officer, Central Organization of Railway Electrification, Allahabad.
6. Sri Ram babu Gupta, Chief Vigilence Officer, Sr.Deputy General manager/ Central Organization of Railway Electrification, Allahabad.

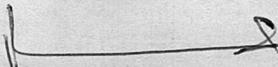
... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to promote him as Senior Accounts Officer in the grade of Rs 10,000 to 15,500(RPS) as he was



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recommended for promotion by D.P.C. Applicant has also prayed for upgradation on the basis of the recommendation of Vth Pay commission. It appears that though applicant was promoted vide order dated 28.2.2000 as Senior Accounts Officer but subsequently by order dated 27.3.2000 his promotion was cancelled on the ground that some proceedings were pending against him regarding major penalty charge. Before coming to this Tribunal applicant has filed representations dated 19.10.01(Annexure A-10), dated 22.11.01(Annexure A-9) and dated 12.10.01(Annexure A-8) before General Manager, Central Organization of Railway Electrification Allahabad for his promotion. As the representations have not been decided, in our opinion, ends of justice will be served if respondent no.4 and 5 are directed to decide the representation of the applicant within a period of three months by a reasoned order from the date of this order is filed before them. To avoid delay it shall be open to the applicant to file fresh copy of the representations together with the judgments he relied on before respondent no.4 and 5 alongwith copy of this order. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 18th feb: 2002

Uv/